

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:6142
ANSWERED ON:04.05.2010
IRREGULARITIES IN PRASAR BHARATI
Vinay Kumar Alias Vinnu Shri

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there are reports of alleged financial irregularities committed by certain officials of the Prasar Bharati Board including its Chief Executive Officer;
- (b) if so, the details thereof; (
- (c) whether any inquiry has been initiated in this regard; and
- (d) if so, the outcome thereof alongwith the action taken thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M.JATUA)

(a), (b), (c)&(d) A Public Interest Litigation was filed before the Hon'ble High Court of Delhi wherein the issues relating to the financial irregularities committed by certain officers of Prasar Bharati including its Chief Executive Officer had been raised.

The High Court vide its final order dt. 13.11.2009 ordered that the allegations regarding administrative and financial irregularities etc. be referred to Central Vigilance Commission for carrying out an enquiry .The same has been referred to Central Vigilance Commission by Prasar Bharati.